

DIRECTORATE GENERAL OF FOREIGN TRADE
DES-VI (FOOD & MISC)

Minutes of the meeting of NC-VI held on 08.09.2011

Meeting No. 17/12 for the licensing year 2011-12 to consider cases under Duty Exemption Schemes (Chapter-4) of Foreign Trade Policy 2009-14 pertaining to Misc. & Food Products was held on 08.09.2011 under the Chairmanship of Ms. Shubhra, Jt. DGFT. Following officers were present in the meeting.

S.N	Name of the Officer	Designation	Department
1	Sh. S.K. Jain,	DO	DIPP
2	Sh. A.K. Ojha	AD	MSME
3	Sh. S.K. Panigrahi	E.O.	DGFT

Committee ratified the minutes of meeting No. 16/12 dt. 25.08.2011. Agenda for individual cases was taken up for discussion. Decision taken in each case is enumerated below. Ad-hoc norms fixed in this meeting are valid for a period of 12 months as per Public Notice 37 dated 23.08.2007.

1	279	REVIEW OF SION	Meet No/Date:17/85-ALC3/2011 08.09.2011	
	HQ File :01/85/162/232/AM11	Review of SION appearing at Sl. No. E-1 & E-5 for export of Assorted Confectionery and Biscuits (with or without dry fruits) respectively.		
	The case was considered by the committee as per agenda. The committee decided to merge the case with case no 280 of M/s. Parle products Pvt. Ltd. and others requesting for modification of SION appearing at Sl. No. E-1 & E-5 which is under consideration of NC.			

2	280	Party Name:PARLE PRODUCTS PVT. LTD	Meet No/Date:17/85-ALC3/2011 08.09.2011	Status: Deferred
	HQ File :01/85/162/85 & 86/AM12	Modification of SION appearing at Sl. No. E-1 & E-5		
	The case was considered by the committee as per agenda. The committee decided to defer the case as comments are awaited from MFPI & MSME. The case may be paced before the committee on 22.9.2011			

3	281 Case No.:5/13/85-ALC3/2011	Party Name:NEWBY TEAS OVERSEAS PVT.LTD.,	Meet No/Date:17/85-ALC3/2011 08.09.2011	Status:
	HQ File :01/85/050/00064/AM12/	RLA File :02/24/040/00038/AM12/	Lic.No/Date:0210160121 09.06.2011	Approved
	Fixation of adhoc norms under Para 4.7 of HBP, Vol.I			
	The case was considered by the committee as per agenda. The committee noted the comments furnished by the Tea Board vide their letter No T.-24(16) Stats/ 23011/809 dated 12.8.2011.As per the written comments committee approved the case on net to net basis as under			
	Export Item	Qty.	Import Item	Qty.
	Tea in Consumer Packs (Blend of 100% Imported Teas of various origins)	10000.00K.G	Tea (of Various origin)	10000.00K.G
	RA may take consequential action as per policy procedure.			

4	282 Case No.:6/17/85-ALC3/2011	Party Name:JINDAL DRUGS LIMITED	Meet No/Date:17/85-ALC3/2011 08.09.2011	Status:
	HQ File :01/85/050/00087/AM12/	RLA File :03/94/040/00225/AM12/	Lic.No/Date:0310640124 04.07.2011	Deferred
	Fixation of adhoc norms under Para 4.7 of HBP, Vol.I			
	The case was considered by the committee as per agenda. The committee decided to defer the case as comments are awaited from MFPI. The case may be placed before the committee on receipt of comments.			

5	283 Case No.:2/17/85-ALC3/2011	Party Name:JINDAL DRUGS LIMITED	Meet No/Date:17/85-ALC3/2011 08.09.2011	Status:
	HQ File :01/85/050/00083/AM12/	RLA File :03/94/040/00240/AM12/	Lic.No/Date:0310640117 04.07.2011	Deferred
	Fixation of adhoc norms under Para 4.7 of HBP, Vol.I			
	The case was considered by the committee as per agenda. The committee decided to defer the case as comments are awaited from MFPI. The case may be placed before the committee on receipt of comments.			

6	284 Case No.:3/17/85-ALC3/2011	Party Name:JINDAL DRUGS LIMITED	Meet No/Date:17/85-ALC3/2011 08.09.2011	Status:
	HQ File :01/85/050/00084/AM12/	RLA File :03/94/040/00224/AM12/	Lic.No/Date:0310640150 04.07.2011	Deferred
	Fixation of adhoc norms under Para 4.7 of HBP, Vol.I			
	The case was considered by the committee as per agenda. The committee decided to defer the case as comments are awaited from MFPI. The case may be placed before the committee on receipt of comments.			

7	285 Case No.:4/17/85-ALC3/2011	Party Name:JINDAL DRUGS LIMITED	Meet No/Date:17/85-ALC3/2011 08.09.2011	Status:
	HQ File :01/85/050/00085/AM12/	RLA File :03/94/040/00237/AM12/	Lic.No/Date:0310640163 04.07.2011	Deferred
	Fixation of adhoc norms under Para 4.7 of HBP, Vol.I			
	The case was considered by the committee as per agenda. The committee decided to defer the case as comments are awaited from MFPI. The case may be placed before the committee on receipt of comments.			

8	286 Case No.:5/17/85-ALC3/2011	Party Name:JINDAL DRUGS LIMITED	Meet No/Date:17/85-ALC3/2011 08.09.2011	Status:
	HQ File :01/85/050/00086/AM12/	RLA File :03/94/040/00241/AM12/	Lic.No/Date:0310640158 04.07.2011	Deferred
Fixation of adhoc norms under Para 4.7 of HBP, Vol.I				
The case was considered by the committee as per agenda. The committee decided to defer the case as comments are awaited from MFPI. The case may be placed before the committee on receipt of comments.				
9	287 Case No.:8/17/85-ALC3/2011	Party Name:P.S.S. KRISHNAMURTHI EXPORTS PRIVATE LIMITED	Meet No/Date:17/85-ALC3/2011 08.09.2011	Status:
	HQ File :01/85/050/00089/AM12/	RLA File :35/24/040/00012/AM12/	Lic.No/Date:3510035054 05.08.2011	Deferred
Fixation of adhoc norms under Para 4.7 of HBP, Vol.I				
The case was considered by the committee as per agenda. The committee decided to defer the case as comments are awaited. The committee directed to seek comments from the MFPI and AYUSH. The case may be placed before the committee on receipt of comments.				

10	288 Case No.:1/17/85-ALC3/2011		Party Name:SYMEGA SAVOURY TECHNOLOGY LIMITED		Meet No/Date:17/85-ALC3/2011 08.09.2011		Status:	
	HQ File :01/85/050/00082/AM12/		RLA File :10/24/040/00031/AM12/		Lic.No/Date:1010044554 27.07.2011		Approved	
	Fixation of adhoc norms under Para 4.7 of HBP, Vol.I							
	The case was considered by the committee as per agenda. . The committee decided to approve the case on net to net basis as under ::-							
	Export Item		Qty.		Import Item		Qty.	
	Thyme (Sterilized) Thyme free from		7000.00 K.G		Thyme Leaves It is Brownish Green		7000.00 K.G	

	Micro Organism and Foreign Particles.		Coloured Leaf of 6 to 7 Length with Aromatic warm Pungent.		
	RA may take consequential action as per policy procedure.				
11	289 Case No.:7/17/85-ALC3/2011	Party Name:ENGLISH INDIAN CLAYS LIMITED		Meet No/Date:17/85-ALC3/2011 08.09.2011	Status:
	HQ File :01/85/050/00088/AM12/	RLA File :53/24/040/00006/AM12/		Lic.No/Date:5310013114 19.07.2011	Deferred
	Fixation of adhoc norms under para 4.7 of HBP, Vol.I				
	The case was considered by the committee as per agenda. The committee decided to defer the case as comments are awaited from MSME. The case may be placed before the committee on receipt of comments.				

12	290	Party Name:CHOICE TRADING CORPN PVT. LTD	Meet No/Date:17/85-ALC3/2011 08.09.2011	Status:
	HQ File :01/85/50/0089/AM11	RLA File :10/24/40/0056/AM11	Lic.No/Date:1010040368 30.09.2010	Deferred
	Fixation of adhoc norms under para 4.7 of HBP, Vol.I			
	The case was considered by the committee as per agenda. The committee decided to defer the case as comments are awaited from MFPI. The committee directed to seek comments from the MFPI and MPEDA. The case may be placed before the committee on receipt of comments.			